



# **GOVERNMENT OF MEGHALAYA**

## **MEGHALAYA MEDICAL ATTENDANCE (15<sup>TH</sup> AMENDMENT) RULES**

**FOR THE YEAR 2007**

**GOVERNMENT OF MEGHALAYA**  
**HEALTH AND FAMILY WELFARE DEPARTMENT**

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ORDERS BY THE GOVERNOR

NOTIFICATION

The 6<sup>th</sup> February, 2007

No. Health.244/2000/Pt/123:- In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the Governor of Meghalaya is pleased to make the following Rules, with further to amend the Meghalaya Medical Attendance Rules, 1981, namely:-

1. Short title and Commencement :- (i) These rules may be called the Meghalaya Medical Attendance (15<sup>th</sup> Amendment) Rules, 2007.  
(ii) They shall come into force at once.
2. Addition of new clauses to Sub-Rule (3) of Rule 10 of the Meghalaya Medical Attendance Rules, 1981, after clause (aziii), the new clauses (aziv) shall be added, namely, "Nazareth Hospital, Shillong"

Sd/- (P. Naik, IAS.,)

Commissioner & Secretary to the Govt. of Meghalaya,  
Health & Family Welfare Department

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Memo No.Health.244/2000/Pt/123-A

Dt. Shillong, the 6<sup>th</sup> February, 2007.

Copy forwarded to:-

- 1) The Director of Printing and Stationery, Meghalaya, Shillong for favour of publication in the Meghalaya, Gazette.
- 2) All Administrative Departments.
- 3) All Heads of Departments.
- 4) The Director of Health Services (MI)/(MCH&FW)/(Research), Meghalaya, Shillong
- 5) Administrator, Nazareth Hospital, Shillong.

By order etc.,

Deputy Secretary to the Govt. of Meghalaya  
Health & Family Welfare Department.

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